

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-885**

ANSWERED ON TUESDAY, JULY 30, 2024/ SRAVANA 8, 1946 (SAKA)

**RECOVERY OF NPAs**

885. SHRI M. MOHAMED ABDULLA

Will the Minister of FINANCE be pleased to state:-

- (a) the total list of Non-Performing Assets (NPAs), bank-wise; and
- (b) the steps taken to recover such NPAs and arrest fugitives hiding abroad?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) to (b): Bank-wise gross NPAs of scheduled commercial banks (SCBs) as on 31.03.2024, are at **Annex**.

Further, comprehensive steps have been taken to recover NPAs, including, *inter alia*, the following –

- (1) Change in credit culture has been effected, with IBC fundamentally changing the creditor-borrower relationship, taking away control of the defaulting company from promoters/owners, and debarring wilful defaulters from the resolution process. To make the process more stringent, personal guarantors to corporate debtor has also been brought under the ambit of IBC.
- (2) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Recovery of Debt and Bankruptcy Act have been amended to make it more effective.
- (3) The pecuniary jurisdiction of Debt Recovery Tribunal (DRTs) was increased from Rs. 10 lakh to Rs. 20 lakh, to enable the DRTs to focus on high value cases resulting in higher recovery for the banks and financial institutions.
- (4) National Asset Reconstruction Company Limited has been set up as an asset reconstruction company for resolution of large NPAs.
- (5) Public sector banks have created Stressed Asset Management Verticals for stringent recovery and resolution of NPAs.
- (6) Prudential Framework for Resolution of Stressed Assets issued by RBI provides a framework for early recognition, reporting and time bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.

In respect to fugitives, the Fugitive Economic Offenders Act, 2018 (FEOA) has been enacted for attachment and confiscation of property of a fugitive economic offender.

Further, in case of accused who fled abroad, the directorate of enforcement (ED) has declared 9 of them as Fugitive Economic Offenders (FEO) under the provisions of FEOA. Also, 25 extradition requests have also been sent, in respect of 16 accused who fled abroad. In addition to this, assets amounting to Rs. 725.90 crores have been confiscated under the provisions of FEOA.

Enabled by the aforesaid measures, SCBs have made an aggregate recovery of Rs. 6,82,328 crore in NPA accounts, including written-off loans, during the last five financial years, and gross NPA ratio of SCBs has declined to 2.75% as on 31.3.2024 (as per RBI provisional data) from a peak of 11.18% as on 31.3.2018.

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## Rajya Sabha unstarred question no. 885, regarding Recovery of NPAs

## Bank-wise gross NPAs of scheduled commercial banks (SCBs)

*amount in crore Rs.*

Bank	as on 31.3.2024
American Express Banking Corporation	261.88
AU Small Finance Bank Limited	1,237.40
Axis Bank Limited	14,345.03
Bandhan Bank Limited	4,784.88
Bank of Bahrain and Kuwait B.S.C.	18.38
Bank of Baroda	31,833.63
Bank of Ceylon	48.02
Bank of India	29,182.77
Bank of Maharashtra	3,833.05
Barclays Bank PLC	0.16
Canara Bank	40,604.57
Capital Small Finance Bank Limited	170.18
Central Bank of India	11,340.35
Citibank N.A.	196.06
City Union Bank Limited	1,854.43
Credit Agricole Corporate and Investment Bank	2.93
CSB Bank Limited	361.07
DBS Bank India Limited	1,792.65
DCB Bank Limited	1,353.47
Deutsche Bank AG	761.77
Dhanlaxmi Bank Limited	421.21
Doha Bank Q.P.S.C	9.37
Equitas Small Finance Bank Limited	821.28
ESAF Small Finance Bank Limited	893.03
Federal Bank Limited	4,528.87
Fincare Small Finance Bank Limited	199.54
HDFC Bank Limited	31,056.65
ICICI Bank Limited	27,313.87
IDBI Bank Limited	8,916.84
IDFC First Bank Limited	3,718.36
Indian Bank	21,106.31
Indian Overseas Bank	6,794.43
IndusInd Bank Limited	6,693.38
Jammu a Kashmir Bank Limited	3,956.19
Jana Small Finance Bank Limited	494.33
Karnataka Bank Limited	2,578.42
Karur Vysya Bank Limited	1,041.64

<b>Bank</b>	<b>as on 31.3.2024</b>
KEB Hana Bank	40.41
Kookmin Bank	10.36
Kotak Mahindra Bank Limited	5,274.78
Mizuho Bank Limited	6.34
Nainital Bank Limited	398.67
North East Small Finance Bank Limited	99.20
Punjab and Sind Bank	4,665.35
Punjab National Bank	56,343.05
RBL Bank Limited	2,270.97
SBER Bank	21.88
SBM Bank (India) Limited	123.63
Shinhan Bank	20.86
Shivalik Small Finance Bank Limited	42.71
Societe Generale	5.64
Sonali Bank	4.50
South Indian Bank Limited	3,620.34
Standard Chartered Bank	2674.37
State Bank of India	84,276.33
Suryoday Small Finance Bank Limited	242.37
Tamilnad Mercantile Bank Limited	575.06
The Hongkong and Shanghai Banking corporation Limited	458.13
UCO Bank	6,463.31
Ujjivan Small Finance Bank Limited	612.52
Union Bank of India	43,097.74
Unity Small Finance Bank Limited	360.20
Utkarsh Small Finance Bank Limited	417.58
Woori Bank	65.78
Yes Bank Limited	3,982.56

*Source: RBI (provisional data for 31.3.2024)*

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